

(c) how many applications under this section were received during 1984, 1985, 1986 and out of them in how many cases the commutation was done; and

(d) whether it is proposed to grant amnesty in cases where the offence is of technical nature only and where the concerned person has tendered unconditional apology like I.T. and F.E.R.A. offenders amnesty scheme?

THE MINISTER OF HOME AFFAIRS (SHRI BUTA SINGH): (a) No, Sir.

(b) There is no such proposal.

(c) Petitions under Section 433 Cr. P.C. for commutation of sentences are forwarded to the concerned State Government for disposal, unless any such petition is for the commutation of sentence for an offence under a Central Act or for the commutation of sentence awarded by a Court in a Union Territory. No separate record is maintained of the petitions forwarded to the State Governments. During 1984-85, two petitions were received for commutation of sentence for offences under Central Acts and one petition was received for commutation of sentence from a prisoner in a Union Territory. In one case the sentence of the prisoner was commuted.

(d) There is no such proposal.

Raids by Central Bureau of Investigation

403. SHRI SURAJ PRASAD:
SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Central Bureau of Investigation conducted raids in 24 cases all over the country; on 21.10.86;

(b) if so, what are the details in this regard; and

(c) what further action are being taken against the persons involved?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) Yes, Sir. CBI has conducted raids in various cities on 21.10.86 in pursuance of 27 cases registered against officials of the Government and Public Sector Undertakings.

(b) and (c) Information is being collected and will be laid on the Table of the House.

Working hours in Central Government Offices

404. SHRI SURAJ PRASAD:
SHRI CHATURANAN MISHRA:

Will the PRIME MINISTER be pleased to state:

(a) whether Government have decided to increase the working hours of Central Government employees; and

(b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI): (a) and (b) Yes, Sir. The Government have decided to increase the working hours of the office staff in Government of India from 37½ hours per week to 40 hours per week by increasing daily working hours by 30 minutes. This decision will be implemented shortly.

Smuggling on Indo-Tibet border

405. SHRI D. B. CHANDRE
GOWDA:
SHRI HARVENDRA SINGH
HANSPAL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news item cap-